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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 20/9/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.05.2017**

Name of the Company: R.L. Steel & Energy Ltd.
V/s.
Shyam Industries Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	RAHUL TOTALA	ADVOCATE	PETITIONER	<u>Rahul</u>
2.	Hardik J. Karathiya	Advocate	Respondent	<u>Hardik</u>

ORDER

Learned Advocate Mr. Rahul Totala i/b Niketa Mehta present for Operational Creditor/ Petitioner. Learned Advocate Mr. Hardik Karathiya i/b Learned Advocate Mr. Panthil Majmudar present for Corporate Debtor/ Respondent.

Learned Advocate Mr. Panthil Majmudar filed Vakalatnama for Corporate Debtor.

Proof of dispatch of demand notice by sped post filed.

Proof of service of demand notice by E-mail filed.

Reply filed by Learned Counsel for Respondent.

Heard arguments of Learned Counsel for Petitioner and Learned Counsel for Respondent.

For orders 23.05.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 18th day of May, 2017.